

**Central Administrative Tribunal  
Principal Bench**

**OA No. 2226/2017**

New Delhi this the 18<sup>th</sup> day of July, 2017

**Hon'ble Mr. K.N. Shrivastava, Member (A)**

Sri Anwar Ahmad,  
S/o (Late) Sh. Sadullah,  
R/o Dhobiwali Gali  
Near Furkan Ahmed MLK Ki kothi,  
Bhawanpur Road, Rampur, Roorkee,  
Distt. Haridwar, Uttarakhand,

Presently residing at:

C/o Ms. Kamala Devi,  
House No.F-164,  
Double Storey Qurter, Idgah, Delhi-6  
Applicant

(By Advocate: Mr. R.K. Shukla)

-Versus-

Union of India through

1. The General Manager,  
Northern Railway,,  
Baroda House, New Delhi-110001
2. The Divisional Railway Manager,  
Northern Railway,  
Moradabad Division, Moradabad (UP)
3. Sr. Divisional Personnel Financial Manager,  
DRM Office, Northern Railway,  
Moradabad
4. Sr. DPO,  
Northern Railway,  
Moradabad Division,  
Moradabad (UP)
5. Sh. Gulshan Kumar Arora (DPO)  
Northern Railway,  
Moradabad Division,  
Moradabad (UP)

- Respondents

**ORDER (Oral)**

The applicant retired from the post of Assistant Station Master (ASM) from Moradabad Division of Northern Railway on 10.04.2000. His grievance is that the respondent organization –

Northern Railways has not extended to him the benefit of Annexure A/5 OM dated 13.02.2013 of Department of Pension and Pensioners' Welfare, Government of India/

2. Learned counsel for the applicant submits that in this regard, the applicant had submitted Annexure A/7 representation dated 16.03.2017 to respondent no.5, who, vide his Annexure A/1 communication to the applicant dated 18.01.2017, has informed that the Accounts Department had raised certain objections which have been attended to and his case has been placed before the Additional Divisional Railway Manager for approval. As such, Annexure A/7 representation of the applicant dated 16.03.2017 is still pending.

3. Learned counsel for the applicant submits that the applicant would be satisfied if a time-bound direction is issued to the respondents to decide his pending representation.

4. Having regard to the submissions made by the learned counsel for the applicant and without going into the merits of the case, the OA is disposed of with a direction to the respondents to decide the representation of the applicant dated 16.03.2017 within a period of three months from the date of receipt of a copy of this order.

**(K.N. Shrivastava)**  
**Member (A)**

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